

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 593/91 199
T.A. NO:

DATE OF DECISION 28.8.92

BURNE KUMAR

Petitioner

None

Advocate for the Petitioners

Versus

SENIOR SUPDT. OF POST OFFICES Respondent
BELGAUM

NONE

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. USHA SAVARA, MEMBER (A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

U. Savara
(USHA SAVARA)
M/A

mbm*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

ORIGINAL APPLICATION NO: 593/91

Shri B.H.F. Kumar,
Resident of Belgaum
now working as Sub-PostMaster,
Sada -403804, Post Office,
Goa Postal Division

.... Applicant

V/s

1. The Senior Supdt. of Post Offices,
Belgum division, Belgum.
2. The Chief Post Master General,
Karnataka Circle Bangalore-560001. Respondents.

CORAM : HON'BLE MEMBER USHA SAVARA, MEMBER (A)

Appearance :

None for the applicant

None for the respondents.

ORAL JUDGEMENT

28th AUG 1992

(PER : USHA SAVARA, MEMBER (A)

This application has been filed by the applicant, who is posted as Sub-Post Master, Sada Post Office, Goa. It is the case of the applicant that, he has made a request to be transferred to his native place Belgaum from Goa Postal Division but his name has been kept on the waiting list at Sr.No.73 and so far he has not been transferred. He is relied upon an extract of Government of India OM No 6/64-SCT (1) dt.19.3.1964 and O.M.No. 36012/7/77 Estt (SCT)dt. 21.1.1978 for claiming his relief of transfer from Goa. By a Telegram, the applicant has made it clear that he cannot attend the Court and that the judgement may be delivered on available records.

2. I have perused the relevant documents filed by the applicant. There is no particular order against which the applicant is aggrieved. The applicant's representation to the Higher Authorities for transfer under Rule 38 has been considered by the Senior Superintendent of Post Offices, Goa Region and as per Rules, his request has been registered at Sr.No.73. He has been intimated, that he would be accommodated according to his turn. The Circulars on the basis of which he has filed this application are not applicable to the facts of this case.
No cause of action has arisen to the applicant.
In the circumstances, the application is dismissed at the admission stage itself. There shall be no orders as to costs.

U. Savara
22.8.92
(USHA SAVARA)
M/A

srl